

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 87247 of 2016

(Arising out of Order-in- Appeal No. MUM-SVTAX-002-APP-118 &
119-16-17 dated 11.05.2016 passed by the Commissioner (Appeals),
Service Tax-II, Mumbai)

M/s. First Flight Couriers Ltd.

.....Appellant

G-1001, Lotus Corporate Park,
Off Jay Coach Flyover, WE Highway,
Goregaon East, Mumbai

Vs.

Commissioner of Service Tax -II, Mumbai

.....Respondent

4th Floor, New Cen Ex Bldg.,
Maharshi Karve Road, Churchgate, Mumbai

WITH

Service Tax Appeal No. 87249 of 2016

(Arising out of Order-in- Appeal No. MUM-SVTAX-002-APP-118 &
119-16-17 dated 11.05.2016 passed by the Commissioner (Appeals),
Service Tax-II, Mumbai)

M/s. First Flight Couriers Ltd.

.....Appellant

G-1001, Lotus Corporate Park,
Off Jay Coach Flyover, WE Highway,
Goregaon East, Mumbai

Vs.

Commissioner of Service Tax -II, Mumbai

.....Respondent

4th Floor, New Cen Ex Bldg.,
Maharshi Karve Road, Churchgate, Mumbai

APPEARANCE:

None for the appellant

Shri Dhananjay Dahiwal, DC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85166-85167/2025

DATE OF HEARING: 11-02-2025
DATE OF DECISION : 11-02-2025

Per: Coram

None for appellants. It is seen from the records that appellants have regularly been unrepresented on all occasions in the past and that, on 1st April 2024, notice of last opportunity for appearance on 25th June 2024 had been directed.

2. We have heard Learned Authorised Representative.

3. It would appear that appellants are no longer interested in pursuing these appeals. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)